## HIGH COURT OF ANDHRA PRADESH AT AMARAVATI MAIN CASE No: W.P.(SR).No.11042 of 2021

	PROCEEDING SHEET				
SI. No	DATE	ORDER	OFFICE NOTE.		
\$I. No 1.	<b>DATE</b> 02.04.2021		OFFICE NOTE.  Transferred to i.o folder before corrections.  B/o KK		
		alleged in the Writ Petition in the meanwhile, prima facie is unwarranted.  In view of the same, there shall be an interim direction as prayed for.  Respondents 4 and 5 shall file counter affidavits by duly explaining the circumstances, under which they have resorted to high handed action of demolition within a week from today, failing which the			
		Respondents 4 and 5 shall appear before this Court and explain the reasons for not filing the counter affidavits within stipulated time.  List the matter on 12.04.2021 in the "Motion List".  NJS, J			